

**GOVERNMENT OF INDIA  
CORPORATE AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:4430  
ANSWERED ON:20.12.2012  
ROLE OF AIMTC QUESTION  
Owaisi Shri Asaduddin;Ray Shri Rudramadhab

**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

- (a) whether the Competition Commission of India (CCI) has ordered an investigation into the role of All India Motor Transport Congress (AIMTC) for asking its members to increase the rate by 15 percent soon after diesel price was raised by rupees 5 a litre;
- (b) if so, the details thereof;
- (c) whether the CCI has sought approval from the Government for conducting such an investigation; and
- (d) if not, the reasons therefor and the provisions of the law in this regard?

**Answer**

THE MINISTER OF STATE (SHRI SACHIN PILOT) (INDEPENDENT CHARGE) IN THE MINISTRY OF CORPORATE AFFAIRS

(a) & (b) The Competition Commission of India is considering allegations of restrictive trade practices, collusive practices and violation of provisions of the Competition Act, 2002 regarding anti-competitive agreements and abuse of dominant position against All India Motor Transport Congress.

(c) & (d) As per Section 19(1) of the Competition Act, 2002, no approval is required by CCI from the Government to conduct any such enquiry.